

5.
24-6-2003
MA 931/2003
MA 932/2003
OA 3304/2002

Present : Sh. R.N.Singh, proxy for Sh.
R.V.Sinha, for the applicants in MA
(original respondents).
Sh. S.K.Sinha, proxy for Sh. M.Panikar, for
the respondent in MA (original applicant.)

MA 931/2003 has been filed by respondents seeking further time to comply with the Tribunal's order. Keeping in mind the facts of the case as has been brought out and the order passed, this request perhaps appears to be totally unreasonable. Sh. R.N.Singh, Id. proxy counsel attempts hard to convince us but we decline to be convinced. However, in the interest of justice and to ensure that order is implemented in toto, we are giving one month's more time to the respondents for implementation. The MA is disposed of accordingly. Let a copy of this order be issued to parties.

Sh
(SHANKER RAJU)
MEMBER (J)

Govindan S. Tampi
(GOVINDAN S.TAMPI) -
MEMBER (A)

vnd/